

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
KOLKATA
REGIONAL BENCH – COURT NO.2**

**Ex. Misc. Application No. 76415 of 2019
AND
Ex. Appeal No. 883 of 2011**

Arising out of Order-in-Appeal No. 46/SLG/2011 dt. 24/08/2011 passed by the Commissioner (Appeal-IV), Central Excise, Kolkata.

Commissioner of Central Excise, Siliguri
C. R. Building, Haren Mukherjee Road, Siliguri-734001

Appellant (s)

VERSUS

M/s. Avanashi Industries Pvt. Ltd.
Khasra No. 335, Manpur, South Sikkim

Respondent (s)

APPEARANCE :

Shri A. K. Biswas, Suptd. (AR) for the Appellant
None for the Respondent

CORAM:

HON'BLE MR. P. ANJANI KUMAR, MEMBER (TECHNICAL)
HON'BLE MR. P. DINESHA, MEMBER (JUDICIAL)

ORDER NO.MO/77099/2019 & FO/76170/2019

Date of Hearing/Decision : 27.08.2019

PER BENCH :

The present Miscellaneous Application has been filed by the Revenue praying for withdrawal of their Appeal in terms of National Litigation policy circulated vide Board's instruction being F. No. 390/Misc./116/2017-JC dated 11.07.2018.

2. Shri A. K. Biswas appeared on behalf of the Revenue. None appeared on behalf of the Respondent.

3. We find that the appeal is covered under National Litigation Policy. Accordingly, the prayer of the Revenue is allowed and the appeal is dismissed as withdrawn.

(Dictated and pronounced in the open court.)

Sd/-

(P. Anjani Kumar)
Member (Technical)

Sd/-

(P. Dinesha)
Member (Judicial)

Pooja